12.00 hrs.

[Enalish]

THE MINISTER OF STATE IN THE MINISTRY OF PARI IAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI RANGARA-JAN KUMARAMANGALAM): Mr. Speaker. Sir, with your permission, through you, I would like to communicate the decision that has been taken in the Business Advisory Committee for the approval of the august House, it was decided that we would take up item no. 39, vote it first and then the hon. Prime Minister will make the statement on international affairs. Thereafter, we can take up what we commonly call the 'Zero Hour'. So, I request the members to hold their questions on 'Zero Hour' till we complete these two items of business.

SHRI RAM VILAS PASWAN (Rosera): We have no objection to that.

MR. SPEAKER: I think the Members have been cooperating splendidly and this arrangement has also been agreed. So, we would take up the item suggested by the Parliamentary Affairs Minister and later on. we will have the statement by the hon. Prime Minister on the visits of foreign dignitaries. Then, we will go through the unlisted business on which the Members sitting on the last benches will have preference and then we will go to other items.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): Sir, today is Friday and so we must have Lunch hour.

MR. SPEAKER: We will have A short Lunch hour.

12 03 hrs

CONSTITUTION (SEVENTY-FOURTH AMENDMENT) BILL

(Insertion of new Articles 239AA 239AB)

(Enalish)

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Mr. Speaker, Sir. I beg to move:

> That the Bill further to amend the Constitution of India, be taken into consideration *

The Bill seeks to make special provisions in the Constitution for a new set-up for the administration of the Union Territory of Delhi, including provisions for the establishment of a Legislative Assembly and a Council of Ministers responsible to such Assemblv.

As the House is aware. Delhi is a Union Territory administered under Article 239 of the Constitution. Under the existing law. namely, the Delhi Administration Act, 1966, there is a metropolitan Council with elected members and an Executive Council to assist and advise the Administrator in the exercise of his function other than those in which he is to exercise his discretion. The Metropolitan Council is only an advisory body with no legislative powers. There has been a persistent demand for a representative form of government in Delhi and also for removing problems faced by the common man, such as multiplicity of authorities with overlapping functions. With a view to finding a permanent solution to the problems, the Government appointed a Committee on on 24,12,1987 under the Chairmanship initially of Shri Justice R.S. Sarkaria and subsequently of Shri S. Balakrishnan with wide terms of reference to enable it to suggest remedies for the [Sh. S.B. Chavan]

longstanding problems faced by the people of Delhi. The Committee submitted its report on 14th December, 1989.

The Committee had gone into the matter in great detail and considered the various issues in all their aspects after examining the memoranda received by it from various persons and holding detailed discussion with individuals, representatives of institutions and political parties, eminent citizens, experts and knowledgeable persons with long experience in administration and public affairs

It also examined the details of the arrangement made in the national capitals of other countries with a federal set up and took note of the views expressed in the debates in the Constituent Assembly and houses of Partiament on various occasions in regard to the arrangements for the capital, it also studied the recommendations made by the earlier Committees and Commissions. The Committee was aware of the complexities involved in designing a proper structure of government for a national capital, particutarly for a country with a federal set up. Two conflicting requirements have to be reconciled. First, the requirement of satisfying the democratic aspirations of the citizens of the capital to govern themselves in consonance with the spirit of the Constitution is very important. Secondly, as has been recognised the world over, as well as in our country all along, the national Government should have sufficient control of the capital city and its administration for discharging its national and international responsibilities and commitments. Further the effective administration of the National capital is of vital importance to the National Government for ensuring the requisite degree of security and administrative efficiency. In addition, there is the need to preserve the cosmopolitan character of the capital. The report of the Balakrishnan Committee has attempted to de-

sign a governmental structure for Delhi which would secure a reasonable balance between these requirements. The Committee has come to the conclusion that on an objective appraisal of all aspects, any arrangement that involves a Constitutional division of functions and responsibilities between the Union and Delhi Administration will be against the national interest and should be ruled out and that, therefore. Delhi should continue to be a Union Territory with a Legislative Assembly with appropriate powers. It has also recommended that the subjects of public order, police and land should be retained with the Centre as they are matters of vital importance for which the responsibility cannot be divided. This is also broadly in line with the provisions made in Government of Part C States Act, 1951, enacted by the Constituent Assembly sitting as Parliament. The details of the new arrangements for the national capital will be clear from the provisions of the Bill and I do not propose to go over the same.

After carefully examining the report of the Balakrishnan Committee and considering all aspects, it has been decided to enact legislation generally on the lines of the recommendations of this Committee and the Bill seeks to make appropriate provisions in this regard. As the House may be aware, on earlier occasions whenever a democratic set up was considered for Delhi, such as under the Government of Part C States Act, 1951 and also under the Bill introduced in 1978, necessary provisions for a democratic set up were made under a parliamentary law enacted in pursuance of article 239A. However, in the case of Delhi which is the national capital, the Committee has recommended that the provisions for the democratic st up should be incorporated in the -Constituion itself with a view to securing a measure of stability and permanence and also giving a special status to the national capital

Delhi as the national capital, has a unique

status and certain distinguishing features. In view of its importance for the country as a whole, it should inspire a sense of belonging to all the States, which cannot happen if it is located in the territory of, or be controlled primarily by, a single State. The arrangements made in this regard to the national capitals in others countries, particularly those with a federal set up, and all the thinking that has gone into this subject so far, fully support the view that the National Capital should be under the full control of the National Government.

At no time in the past, has it ever been considered possible to make Delhi a fullfledged State. The Constituent Assembly went into the matter in great depth. It was observed during the debates that "in the capital city of a large federation like ours, the arrangement should be that in the area over which the federal Government has to function daily, practically in all details, that Govemment should have unfettered power. power which is not contested by another and subordinate Legislature". The States Reorganisation Committee and all other Committees have reached the same conclusion.

Several important national and international institutions like the President, Parliament, the Supreme Court etc., as well as all foreign diplomatic missions, international agencies etc., are located in Delhi, It is also a place to which high dignitaries from other nations pay official visits requently and it is in the national interest that the highest possible standards should be maintained in the administration of the national capital, it is also in the national interest that the Centre should have control over the national capital in all matters irrespective of whether they are in the State field or Union field.

If Delhi is made a fullfledged State, it would be Constionally impossible for the Central Government to intervene in any matter relatable to the State List, such as public order, public health, essential supplies, municipal services etc. This complete Constitutional prohibition will make it impossible for the Central Government to discharge ints national and international responsibilityes in relation to Capital, if Delhi becomes a full State

The Balakrishnan Committee has gone into the matter in depth and has given several reasons why Delhi cannot be made a fullfledged State. It has categorically stated that it will be against the national interest to make Delhi a fullfledged State.

I have no doubt that the Bill will go a long way in satisfying the long and cherished desire of the people of Delhi to have an effective say in the administration checkering their problems.

The Committee in Part II of its report has made recommendations on other matters relating to Delhi, such as the reorganisation of the Municipal Corporation, agencies for supply of electricity and water etc. These recommendations are under consideration. The Government will come before Parliament in due course for enacting necessary legislation for implementing such of the recommendations as are found to be acceptable

I take this opportunity to place on record our appreciation of the valuable work done by the Balakrishnan Committee on such an important subject.

With these words, Sir, I commend this Bill to this august House for approval.

MR. SPEAKER: Motion moved:

That the Bill further to amend the Constitution of India be taken into consideration *

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, I am on a point for clarification. I welcome the Home

[Sh. Manoranian Bhakta]

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Minister raising the issue of Constitution amendment. I would like to request him to say something about those Union Territories also like the Andaman and Nicobar Islands and Lakshadweep. All these are also on the same footing. You are giving democratic right to the people of Delhi. Is the hon. Minister going to assure us that the people of those Union Territories also will be given some more democratic rights? This is my request.

SHRIS, B. CHAVAN: At this stage, it will not be possible for Government to give any reaction to the query which the hon. Member has made.

SHRIP.M.SAYEED (Lakshadweep): As has been mentioned by Shri Manoranian Bhakta, we are coming from for flung areas. We have also populations without any legislation so far. We are not asking for fullfledged State. At least, our budgets have risen up to hundreds. Now the Home Minister's demand is not discussed here for want of time. For many years, there also we did not have any legislature. Accountability for the action of the executive is not there. It is neither here nor there. Political aspirations should also be taken into account. At this juncture, we are welcoming this measure. We welcome the people of Delhi to have a legislature. At the same time, at least the Government must come forward with a good gesture that we will be given at least some teeth with the present set up. That is what we want from the hon. Minister at this juncture. What is the reaction of the hon. Home Minister?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF LAW, JUSTICE AND COMPANY **AFFAIRS** (SHRI RANGARAJAN KUMARAMANGALAM): I may point out that it is decided that a detailed discussion regarding the matter of Delhi becoming a

State can really take place when the National Capital Territories Bill is taken up in the evening. We would vote this and a detailed discussion can take place at that time.

MR. SPEAKER: Before I put the motion for consideration of the Bill to vote, i would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

let the Lobbies be cleared-

MR. SPEAKER: Now, the Lobbies have been cleared.

The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Lok Sabha divided:

12.20 hrs.

Division No. 1

AYES

Abedya Nath, Mahant

Acharia, Shri Basu Deb

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Akber Pasha, Shri B.

Anbarasu Era, Shri

Arunchalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. Dhanuskodi	Chatterjee, Shri Mirmal Kanti
В	Chaudhary, Shri Ram Prakash
Baitha, Shri Mehendra	Chaudhary, Shri Rudrasen
Bala, Dr. Asim	Chaudhri, Shri Narain Singh
Banerjee, Kumari Mamata	Chauhan, Shri Chetan P.S.
Bansal, Shri Pawan Kumar	Chaure, Shri Bapu Hari
Barman, Shri Palas	Chavan, Shri Prithviraj D.
Barman, Shri Uddhab	Chavda, Shri Harisinh
Basu, Shri Chitta	Chennithala, Shri Ramesh
Bhadana, Shri Atar Singh	Chidambaram, Shri P.
Bhakta, Shri Manoranjan	Chhotey Lal, Shri
Bhandari, Shrimati Dil Kumari	Choudhury, Shri Lokanath
Bhardwaj, Shri Paras Ram	D
Bhargava, Shri Girdhan Lal	Damor, Shri Somjibhai
Bhattacharaya, Shrimatı Malini	Delkar, Shri Mohan S.
Bhonsle, Shri Prataprao B.	Dennis, Shri N.
Bhonsle, Shri Tejsinghrao	Deora, Shri Murli
Bhuria, Shri Deleep Singh	Deshmukh, Shri Ashok Anandrao
Bırbal, Shri	Deshmukh, Shri Chandubhai
Brohmo Chaudhury, Shri Satyendra	Dev, Shri Sontosh Mohan
Nath	Devarajan, Shn B.
С	Dhumal, Prof. Prem
Chakraborty, Prof. Susanta	Digvijaya Singh, Shri
Chandrakar, Shn Chandulal	Dome, Dr. Ram Chandra
Charles, Shri A.	Drona, Shri Jagat Vir Singh

F

J

Farook, Shri M.O.H. Jai Prakash, Shri

Fatmi, Shri Mohammad Ali Ashraf Jakhar, Shri Balram

Fernandes, Shri Oscar Janarthanan, Shri M.R. Kadambur

G Jaswant Singh, Shri

Gaikwad, Shri Udvasingrao Jativa, Shri Satvanaravan

Gajapathi, Shri Gopi Nath Jawali, Dr. B.G.

Gamit, Shri Chhitubhai Jayamohan, Shri A.

Gangwar, Shri, P.R. Jena, Shri Srikanta

Gangwar, Shri Santosh Kumar Jha, Shri Bhogendra

Gautam, Shrimati Sheela Joshi, Shri Anna

Gavit, Shri Manikrao Hodlya K

Gehlot, Shri Ashok Kahandele, Shri Z.M.

Ghafoor, Shri Abdul Kale, Shri Shankarrao D.

Ghangare, Shri Ramchadra Marotrao Kalka Das, Shri

Gogoi, Shri Tarun Kamat, Shri Gurudas

Gowda, Prof. K. Venkatagiri Kamson, Prof.M.

Gudadinni, Shri B.K. Kanithi, Dr. Viswanatham

Gupta, Shri Indrajit Kanodia, Shri Mahesh

H Kapse, Shri Ram

Handique, Shri Bijoy Krishna Karreddula, Shrimati Kamala Kumari

Katigar, Shri Vinay

Hooda, Shri Bhupinder Singh Kashwan, Shri Ram Singh

1 Katheria, Shri Prabhu Dayal

Inder Jit, Shri

Islam, Shri Nurul Kaul, Shrimati Sheila

Bill (Insertion of Khan, Shri Avub Mallu, Dr. R. Khan, Shri Sukhendu Mandal, Shri Brahmanand Khandelwal, Shri Tara Chand Mandal, Shri Sanat Kumar Khanoria, Shri D.D. Manjay Lal, Shri Khurana, Shri Madan Lal Marbaniang, Shri Peter G. Khursheed, Shri Salman Mathur, Shri Shiv Charan Konathala, Shri Rama Krishna Maurya, Shri Anand Ratna Krishan Kumar, Shri S. Mirdha, Shri Nathu Ram Krishnaswamy, Shri M. Mirdha, Shri Ram Niwas Krishnendra Kaur, Shrimati Mishra, Shri Ram Nagina Kudumaula, Kumari Padmasree Misra, Shri Janardan Kumar, Shri V. Dhananiava Misra, Shri Satyagopal Kumaramangalam, Shri Rangarajan Mujahid, Shri B.M. Kuppuswarny, Shri C.K. Mukheriee, Shrimati Geeta Kurien, Prof. P.J. Mukherjee, Shri Subrata Kusmaria, Shri Ramkrishna Mukhopadhyay, Shri Ajoy L Munda, Shri Govinda Chandra Lakshmanan, Prof. Savithri Munda, Shri Kariya latian Basha, Shri S.Mi Muniyappa, Shri K.H. Lodha Shri Guman Mal Murthy, Shri M.V. Chandrashekara M Murthy, Shri M.V.V.S. Murugesan, Dr. N.

N Malik, Shri Purna Chandra

Mutternwar, Shri Vilas

Mahato, Shri Bir Singh

Malik, Shri Dharampal Singh

Naik, Shri Ram Malikkarjun, Shri

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Naikar, Shri D.K.

Nandi, Shri Yellaiah

Narayanan, Shri P.G.

Nawale, Shri Vidura Vithoba

Nayak, Shri Mrutyjnuaya

Netam, Shri Arvind

0

Odevar, Shri Channiah

Oraon, Shri Lalit

P

Pal. Shri Rupchand

Palacholla, Shri Venkata Rangayya

Naidu

Pandeya, Dr. Laxminarayan

Paniorahi, Shri Sriballav

Pania, Shri Aiit

Passi, Shri Balrai

Paswan, Shri Cheddi

Paswan, Shri Ram Vilas

Paswan, Shri Sukdeo

Patel, Dr. Amrit Lal Kalidas

Patel, Shri Haribhai

Patel, Shri Ram Pujan

Patel, Shri Shravan Kumar

Patel, Shri Uttambhai Harjibhai

Patil. Shri prakash V.

Patil, Shrimati Pratibha Devisingh

Patil, Shri Uttamrao Deorao

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Pilot, Shri Rajesh

Poosapati, Shri Anandgajapati Raju

Prabhu Zantye, Shri Harish Narayan

Pradhani, Shri K.

Pramanik, Shri Radhika Ranjan

Prem, Shri B.L. Shrma

Purkayastha, Shri Kabndra

R

Rahi, Shri Ram Lal

Rai, Shri Lall Babu

Rai, Shri M. Ramanna

Rai, Shri Nawal Kishore

Rai, Shri Ram Nihor

Rajeshwari, Shrimati Basava

Rai, Narain, Shri

Rajulu, Dr. R.K.G.

Ram, Shri Prem Chand

Ramaiah, Shri Bolla Bulli

Ramamurthy, Shri K.

Rana, Shri Kashiram Sawant, Shri Sudhir

Rao, Shri J.Chokka Sayeed, Shri P.M.

Rao, Shri P.V. Narasimha Scindia, Shri Madhavrao

Rathva, Shri Naranbhai Jamlabhai Scindia, Shrimati Vijaya Raje

Rawat, Shri Prabhu Lal Selja, Kumari

Rawat, Prof. Rasa Singh Sethi, Shri Ariun Charan

Ray, Shri Rabi Shakya, Dr. Mahadeepak Singh

Raychaudhuri, Shri Sudarsan Shankaranand, Shri B.

Reddy, Shri A. Indrakaran Sharma, Shri Chiramnji Lal

Reddy, Shri B.N. Sharma, Shri Jeewan

Reddy, Shri G.Ganga Sharma, Shri Raiendra Kumar

Reddy, Shri Mahasamudram Gnanen- Shastri, Acharya Vishwanath Das

dra

Shastri, Shri Vishwanath Reddy, Shri R. Surender

Sindal, Shri S.B.

Silvera, Dr. C.

Reddy, Shri K. Vijaya Bhaskara

Reddy, Shri Y.S.Raiashekhar

Roy, Shri Haradhan

S

Sahi, Shrimati Krishna

Singh, Shri Dalbir

Singh, Shn Hari Kishore

Roypradhan, Shri Amar Singh, Shri Jangbir

Singh, Shri Manphool

Sai, Shri A. Pratap Singh, Shri Motilal

Singh, Shri Pratap

Sait, Shri Ebrahim Sulaiman
Singh, Kumari Pushpa Devi

Saijan Kumar, Shri

Singh, Shri Ram
Saleem, Shri Mohammad Yunus

Sarode, Dr. Gunvant Rambhau Singh, Shri Ramashray Prasad

Sinch Shri Raminaresh

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	Singh, Shri Rampal		Trivedi, Shri	Arvind	
	Singh, Shri S.B.		Tytler, Shri	Jagdish	
	Singh, Shri Uday Pratap		Uma Bharti,	Kumari	
	Singh, Shri Vishwanath Pra	tap	Umbrey, Sh	ri Laeta	
	Singh Deo, Shri K.P.		Ummareddy	Venkateswarlu, Pro	f.
	Solanki, Shri Surajbhanu		Upadhyay, S	Shri Swarup	
	Soundaram, Dr. (Shrimati)	C.S.	Urs, Shrima	ti Chandra Prabha	
	Sukh Ram, Shri		•	/	
	Sultanpuri, Shri Krishan Dut	t	Vadde, Shri	Sobhanadreeswara	Rao
	Suresh, Shri Kodikkunil		Vajpayee, S	hri Atal Bihari	
	Swami, Shri Sureshanand		Verma, Shri	Ratilal	
	Swamy, Shri G.Venkat		Verma, Shri	Bhawani Lal	
	Syed, Shahabuddin, Shri		Verma, Shri	Phool Chand	
	т		Verma, Shri	Shiv Sharan	
	Thakore, Shri Gabhaji Mang	jaji	Verma, Kum	nari Vimla	
	Thakur, Shri Mahendra Kum	nar Singh	Vijayaragha	van, Shri V.S.	
	Thagkabalu, Shri K.V.		Virendra Sin	igh, Shri	
	Tharadevi Sidhartha, Shrima	atı D.K.	Vyas, Dr. Gi	rija	
	Thomas, Prof. Shri K.V.		v	N	
	Thomas, Shri P.C.		Wasnik, Shr	i Mukul Balkrishna	
	Thorat, Shri Sandipan Bhag	wan	١	1	

Thorat, Shri Sandipan Bhagwan Y
Thungon, Shri P.K. Yadav, Shri Chandra Jeet

Tomar, Shri Ramesh Chand Yadav, Shri Chun Chun Prasad

Topdar, Shri Tarit Baran Yadav, Shri Devendra Prasad

Tripathi, Shri Prakash Narain Yadav, Shri Ram Lakhan Singh

Yadav, Shri Ram Saran

7

Zainal Abedin, Shri

NOES

Khan, Shri Ghulam Mohammad

MR. SPEAKER: Subject to correction*, the result of the division is:

Ayes - 289

Noes - 01

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted

MR. SPEAKER: Now, we shall take up clause by clause consideration. We shall take up Clause No. 2. There are some amendments against Clause No. 2 from the

Government side and there are amendments suggested by other Members also.

Clause-2 Insertion of new article 239A A and 239 AR

SHRI LAL. K ADVANI (Gandhi Nagar): Sir, I beg to move;

Page 3,-

for lines 29 to 43, substitute-

(1) "239AB. If the President on receipt of a report from the Lieutenant Governor or otherwise, is satisfied that situation has arisen in which the administration of the National Capital territory cannot be carried on in accordance with the provisions of article 239AA or of any law made in pursuance of that article. the President may by Order suspend the operation of any provision of article 239AA or any of the repovisions and make such incidental and consequential provisions as may appear to him to be necessary or expedient for administering

Shri Eduardo Faleiro, Dr. Chinta Mohan, Sarvashri Mullappally Ramachandran, S.B. Nyamagowda, Smt. Kamla Kumari Karreddula, Sarvashri Damu Barku Shingda, M. Baga Reddy, Manku Ram Sodi, Harilal Nanji Patel, G. Made Gowda, Gangadhara Sanipalli, Anantha Venkata Reddy, Kodakani Gowdana Shivappa, Probin Deka, Tara Singh, p.C. Chacko, Rao Ram Singh, Sarvashri Pala K.M. Mathew, Vishweshwar Bhagat, Dr. Kartikeswar Patra, Sarvashri Sarat Chandra Pattanayak, Bare Lal Jatav, Dr. (Smt.) Padma, Sarvashn Balin Kuli, Ankushrao Raosaheb Tope, Kirip Chaliha, Chinnasamy Srinivasan, Satish Kumar Sharma, P.P. Kaliaperumal, Anand Ahirwar, Bheru Lal Meena, K. Thulasiah Vandayar, Subash Chandra Nayak, G.M.C. Balayogi, Yaima Singh Yumnam, K.P. Reddiah Yadav, Dr. K.V.R. Chowdary Dharmabhiksham, Ram Badan, Vilasrao Nagnathrao Gundewar, N.K. Baliyan, Smt. Saroj Dubey, Sarvashri Shivraj Singh Chauhan, Manabendra Shah, Smt. Rita Verma, Smt. Sumitra Mahajan, Sarvashri V.N. Sharma, Mangal Ram Premi, Ramdew Ram, Chinmayanand Swami, Bhuwan Chandra Khandun, Dau Dayal Joshi, Ram Tahal Choudhary, Dwaraka Nath Das, Yoganand Saraswati, Ram Narain Berwa, Shyam Bihari Misra, Dr. Lal Bahadur Rawal, Shri Pankay Chowdhary, Dr. Mahavirsinh Gohil, Dr. K.D. Jeswani, Kumari Frida Topno, Shri Sharad Yadav and Shn Nitish Kumar.

^{*}The following members also recorded their votes for Ayes:

the National Capital territory in accordance with the provisions of article 239 and article 239 AA

- (2) Any such Order may be revoked or varied by a subsequent order.
- (3) Every Order under this article shall be laid before each House of Parliament and shall except where it is an Order revoking a previous order cease to operate at the expiration of two months unless before the expiration of that period it has been approved by resolutions of both Houses of Parliament:

Provided that if nav such Order is issued at a time when the House of the People is dissolved or the dissolution of the House of the People takes place during the period of two months referred to in this clause. and if a resolution approving the Order has been passed by the Council of States, but no resolution with respect to such Order has been passed by the House of the People before the expiration of that period. the Order shall cease to operate at the expiration of thirty days from the date on which the House of the People tirst sits after its reconstitution unless before the expiration of the said period of thirty days a resolution approving the Order has been also passed by the House of the People.

(4) An Order so approved shall, unless revoked, cease to operate on the expiration of a period of six months from the date of issue of the Order:

Provided that if and so often as a resolution approving the continuance in force of such an Order is passed by both Houses of Parliament, the Order shall, unless re-

voked, continue in force for a further period of six months from the date on which under this clause it would otherwise have ceased to operate, but no such Order shall in any case remain in force for more than three years:

Provided further that if the dissolution of the House of the People takes place during any such period of six months and a resolution approving the continuance in force of such Order has been passed by the Council of States, but no resolution with respect to the continuance in force of such Order has been passed by the House of the People during the said period, the Order shall cease to operate at the expiration of thirty days from the date on which the House of the People first sits after its reconstitution unless before the expiration of the said period of thirty days a resolution approving the continuance in force of the Order has been also passed by the House of the Peoole.

- (5) Notwithstanding anything contained in clause (4), a resolution with respect to the continuance in force of an Order approved under clause (3) for any period beyond the expiration of one year from the date of issue of such Order shall not be passed by either House of Parliament unless—
- (a) A Proclamation of Emergency is in operation, in the whole of India or, as the case may be, in the whole or any part of the State, at the time of the passing of such resolution, and
- (b) the Election Commission certifies that the continuance in force of the Order approved under clause (3)

during the period specified in such resolution is necessary on account of difficulties in holding General Elections to the Legislative Assembly of the National Capital territory."

SHRI S.B.CHAVAN: Sir, I beg to move:

Page 1, line 10,---

for "Seventy-fourth"

substitute "Sixty-ninth" (4)

SHRI MADAN LAL KHURANA (South Delhi): Sir, I bea to move:

Page 2, lines 20 to 23.-

omit "except matters with respect to Entries 1,2 and 18 of the State List and Entries 64,65 and 66 of that List in so far as they relate to the said Entries 1,2 and 18." (5)

Page 2, lines 43 to 45,-

omit "consisting of not more than 10 per cent if the total number of members in the Legislative Assembly," (6)

Page 3, line 39,---

for "such period as he thinks fit"

substitute-

"a period not exceeding six months at a time but not more than two years in all."

(7)

Page 3,---

after line 43, insert-

"(2) Any such order may be revoked or varied by a subsequent Order.

(3) Every such order shall be laid before each House of Parliament and shall except where it is an Order revoking a previous Order, cease to operate at the expiration of that period it has been approved by resolutions of both Houses of Parliament."

Page 1, line 11,-

for "National Capital territory" substitute—

"National Capital Delhi territory".

Page 2, line 9,-

for "articles 324 to 327 and 329"

substitute--

"articles 54,55,324 to 327 and 329".

SHRI KALKA DAS (Karolbagh): Sir, I beg to move:

Page 2.-

omit lines 24 to 26. (11)

Page 3.—

omit lines 1 to 8

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Sir, I beg to move:

Page 3,-

for lines 9 to 12, substitute— (12)

"(5) The Chief Minister shall be elected by the elected members of the Legislative Assembly and other Ministers shall be appointed by the President on the advice of the Chief Minister". (13) Bill (Insertion of

MR. SPEAKER: Amendment No. 14 is indentiscal with amendment No. 6 and amendment No. 15 is identical with amendment No. 7

SHRIS.B. CHAVAN: Sir. I beg to move:

Page 3, line 15.-

omit" (a)

Page 3.—

(19)

omit lines 18 to 21

Page 3 line 39,-(20)

for "as thinks fit" substitute-

"and subject to such conditions as may be specified in such law* (21)

MR SPEAKER: Amendments Nos. 22,23,24,25,26 and 27, given by Shri Girdhari Lal Bhargava are idential with other amendments. Therefore, they would not be moved

I shall now put Amendment No. 4 to the vote of the House.

The question is:

Page 1, line 10,---

for "Seventy-fourth"

substitute "Sixty-ninth" (4)

The motion was adopted.

MR. SPEAKER: I am now putting the amendments one after the other. I shall now put Amendment No. 1 moved by Shri Lal K. Advani to the vote of the House.

Amendment No. 1 was put and negatived.

MR. SPEAKER: I shall now out Amendment No. 5, moved by Shri Madan Lal Khurana to the vote of the house

Amendment No. 5 was put and negatived.

MR. SPEAKER: I shall now out Amendment Nos. 6 and 7, moved by Shri Madan Lal Khurana to the vote of the House

Amendments No. 6 and 7 were put and negatived.

MR. SPEAKER: I shall now out Amendment Nos. 8.9 and 10 moved by Shri Madan I al Khurana to the vote of the House

Amendment No. 8.9 and 10 were put and negatived.

MR. SPEAKER: I shall now put amendments No. 11 and 12 moved by Shri Kalka Das to the vote of the House.

Amendments No. 11 and 12 were put and negatived.

MR. SPEAKER: I shall now put amendment No. 13 moved by Shri Tarachand Khandelwal to the vote of the House.

Amendment No. 13 was put and negatived

MR. SPEAKER: Amendment Nos. 14 and 15 were not moved because they are identical with amendments No. 6 and 7. Amendments 16,17 and 18 were not moved. Amendments No. 19.20 and 21 are by the Government.

[Translation]

SHRI SAJJAN KUMAR: Mr. Speaker, Sir. I could not hear at that time. I move it now.

(Interruptions)

[English]

MR. SPEAKER: I think Sajjan Kumarji, now there is no occasion for it. That stage is over. Please understand and cooperate. I hope you will cooperate.

SHRI S.B. CHAVAN: It is a very important amendment. I don't know, he seemed to have missed it. Because the nomenclature of the National Capital Territory will have to be National Capital Territory of Delhi. That is the amendment and we will have to adopt the same. So, I bet to move:

"Page 1, line 11,---

for

"National Capital Territory"

substitute

"National Capital Territory of Delhi (hereafter in this part referred to as the National Capital Territory)".

[Translation]

SHRI KALKA DAS: Mr. Speaker, Sir, I had also moved the same amendment but the Government rejected it———(Interruptions)

SHRILAL K. ADVANI: Mr. Speaker, Sir, the Government had agreed to keep the word 'Delhi' in it. But the official amendment does not have it.

(Interruptions)

[English]

MR SPEAKER. It is not perfectly in line the rules. Yet I can see that it is the consensus of the entire House that it should be adopted So I am allowing Mr. Sajjan Kumar to move it. (Interruptions)

[Translation]

SHRI LALK. ADVANI: We want to move the same amendment, the Government has already moved it.

SHRI KALKA DAS: Mr. Speaker, Sir, I also wanted the same amendment to be moved. (Interruptions)

[English]

MR. SPEAKER: Let us clear the confusion a little. I think Amendment No. 18 is being adopted by the Government and the Government side has moved it. So I am putting amendments No. 18,19,20 and 21 to the vote of the House. Shri Sajjan Kumar is not insisting and so I am not calling him. Similar to Amendment No. 18, the identical one has been given notice of by Shri Kalka Das and others also. So there is a consensus.

The question is:

"Page 1, line 11-

for "National Capital Territory"

substitute "National Capital Territory of Delhi (heareafter in this Part referred to as the National Capital Territory)" (18)

"Page 3, line 15,-

omit "(a)"

*Page 3. --

omit lines 18 to 21." (19)

"Pages 3, line 39,- (20)

for "as he thinks fit" substitute-

"and subject to such conditions as may be specified in such law". (21) The motion was adopted.

MR. SPEAKER: For this Clause there are other amendments. But they are identical to the amendments already put to the vote of the House. So I am not putting them to the vote of the House again. Now I put Clause 2 as amended to the vote of the House.

Before I put clause 2, as amended, to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared-

MR. SPEAKER: The Lobbies have already been cleared. I think, the Members agree that the Lobbies have been cleared.

The question is:

"That Clause 2, as amended, stand part of the Bill."

The Lok Sabha divided

12.32 hrs.

Division No. 2

AYES

٨

Abedya Nath, Mahant

Acharia, Shri Basu Deb

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Ahirwar, Shri Anand

Anbarasu Era, Shri

Arunachalam, Shri M.

Asokarai, Shri A.

В

Baitha, Shri Mehendra

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Palas

Barman, Shri Uddhat

Basu, Shri Chitta

Bhadana, Shri Atar Singh

Bhagat, Shri Vishweshawar

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kumari

Bhardwaj, Shri Paras Ram

Bhargava, Shri Girdhari Lal

Bhattacharaya, Shrimati Malini

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Tejsinghrao

Bhuria, Shri Deleep Singh

Birbal, Shri

Bill (Insertion of Brohmo Chaudhury, Shri Satyendra Das, Shri Ram Sunder Deka, Shri Probin C. Delkar, Shri Mohan S. Chacko, Shri P.C. Dennis Shri N. Chakraborty, Prof. Susanta Deora, Shri Murli Chaliha, Shri Kirio Deshmukh, Shri Chandubhai Chandrakar, Shri Chandulal Dev. Shri Sontosh Mohan Charles, Shri A. Devarajan, Shri B. Chatteriee, Shri Nirmal Kanti Dhumal, Prof. Prem Chaudhary, Shri Ram Prakash Digvijava Singh, Shri Chaudhary, Shri Rudrasen Dome, Cr. Ram Chandra Chaudhri, Shri Narain Singh Drona, Shri Jagat Vir Singh Chauhan, Shri Chetan P.S. F Chauhan, Shri Shiv Rai Singh Faleiro, Shri Eduardo Chaure, Shri Bapu Hari Farook, Shri M.O.H. Chavan, Shri Prithviraj D. Fatmi, Shri Mohammad Ali Ashraf Chavda, Shri Harisinh Fernandes, Shri Oscar Chennithala, Shri Ramesh G Chidambaram, Shri P. Gaikwad, Shri Udvasingrao Chinta Mohan, Dr. Gajapathi, Shri Gopi Nath Choudhury, Shri Lokanath

Gangwar, Shri Santosh Kumar Damor, Shri Somjibhai

Gamit, Shri Chhitubhai

Gangwar, Sr. P.R.

Gautam, Shrimati Sheela Das. Shri Dwaraka Nath

Chowdhary, Shri Pankaj

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Arts. 239AA, etc.) 876

Gavit, Shri Manikrao Hodlya

Jha, Shri Bhogendra

Gehlot, Shri Ashok

Joshi, Shri Anna

Gogoi, Shri Tarun

Joshi, Shri Dau Dayai

Gohil, Dr. Mahavirsinh Harisinhji

K

Gowda, Prof. K. Venkatagiri

Kahandole, Shri Z.M.

Gudadinni, Shri B.K.

Kale, Shri Shankarrao D.

Gupta, Shri Indrailt

Kalka Das, Shri

н

Kamal, Shri Shyam Lal

Handique, Shri Bijoy Krishna

Kamat, Shri Gurudas

Hooda, Shri Bhupinder Singh

Kamson, Prof.M.

Kanithi, Dr. Viswanatham

Inder Jrt, Shri

Kapse, Shri Ram

Islam, Shri Nurul

Karrenddula, Shrimati Kamala Kumari

J

Kashwan, Shri Ram Singh Katheria, Shri Prabhu Daval

Jai Prakash, Shri

Kaul, Shrimati Sheila

Jakhar, Shri Balram

Khan, Shri Ayub

Janarthanan, Shri M.R. Kadambur

Khanduri, Shri Bhuwan Chandra

Jaswant Singh, Shri Jatav, Shri Bare Lal

Khanoria, Shri D.D.

Jatiya, Shri Satyanarayan

Khursheed, Shri Salman

Jawafi, Dr. B.G.

•

Konathala, Shri Rama Krishna

Jayamohan, Shri A.

Krishan Kumar, Shri S.

Jena, Shri Srikanta

Krishnaswamy, Shri M.

Jestrani, Dr. K.D.

Krishnendra Kaur (Deepa) Shrimati

Kudumula, Kumari Padmasree Meena, Shri Bheru Lal Kuli, Shri Balin Mirdha, Shri Nathu Ram Mirdha, Shri Ram Niwas Kumari, Shri V. Dhananiava Kumaramangalam, Shri Rangarajan Mishra, Shri Ram Nagina Kuppuswamy, Shri C.K. Misra, Shri Janardan Kurien, Prof. P.J. Misra. Shri Satvaqooal 1 Misra, Shri Shvam Bihari Lakshmanan, Prof. Savithri Mujahid, Shri B.M. Laljan Basha, Shri S.M. Mukherjee, Shrimati Geeta Lodha Shri Guman Mal Mukheriee, Shri Subrata М Mukhopadhyay, Shri Ajoy Mahajan, Shrimati Sumitra Munda, Shri Kariya Munivappa, Shri K.H. Mahato, Shri Bir Singh Malik, Shri Dharampal Singh Murmu, Shri Rup Chand Malik, Shri Purna Chandra Murthy, Shri M.V. Chandrashekara Malikkarıun, Shri Murthy, Shri M.V.V.S. Murugesan, Dr. N. Mallikariunaiah, Shn S. Muttemwar, Shri Vilas Mallu, Dr. R. Muzahid, Shri B.M. I .ndal, Shri Brahmanand Mandal, Shri Sanat Kumar N Naik, Shri Ram Manjay Lal, Shri Naikar, Shri D.K. Marbaniang, Shri Peter G

Methew, Shri Pala K M

Mathur, Shri Shrv Charan

Nandi, Shri Yellaiah

Narayanan, Shri P.G.

Patidar, Shri Rameshwar Nawale, Shri Vidura Vithoba Patil, Shri prakash V Navak, Shri Mrutvuniava Patil, Shrimati Pratibha Devisingh Navak, Shri Subash Chandra Patil Shri Uttamrao Deorao Netam, Shri Arvind . Patil. Shri Yashwantrao Nyamagouda, Shri S.B. 0 Patnaik, Shri Sivaii Odevar, Shri Channiah Pattnavak, Shri Sarat Chandra Oraon, Shri Lalit Pilot, Shri Rajesh P Poosapati, Shri Anandgajapati Raju Padam, Dr. (Shrimati) Prabhu Zantye, Shri Harish Narayan Pradhani, Shri K Pal, Shn Rupchand Palacholla, Shri Venkata Rangayya Pramanik, Shri Radhika Ranjan Naidu Prem. Shri B L Sharma Pandeya, Dr Laxminarayan Premi, Shri Mangal Ram Panigrahi Shri Sriballav R Panja, Shri Ajit Raw, Shri Ram Lal Passi, Shri Balrai Rahi, Shri Kalp Nath Paswan Shri Chheddi Paswan, Shri Ram Vilas Rai, Shri Lall Babu Parel Dr Amrit Lal Kalidas Rai, Shri M. Ramanna Pater Shri Haribhar Rai Shri Nawal Kishore Rajaravivarma, Shri B Patel Shri Harilal Nariji

Patel Srin Srin Anna Kumar Ray Narain Shri

Par Shr Ram Pujan

Patel, Shri Uttan briai Harjibhai Ralulu Dr. R.K.G.

Rajeshwari, Shrimati Basava

Ram, Shri Prem Chand

S

Ram Singh, Rao Sai, Shri A. Pratap

Ramchandran, Shri Mullappally Sahi, Shrimati Krishna

Ramaiah, Shri Bolla Bulli Sait, Shri Ebrahim Sulaiman

Ramamurthy, Shri K. Sajjan Kumar, Shri

Ramdew Ram, Shri Saleem, Shri Mohammad Yunus

Ramragar, Shri Sanipatti, Shri Gangadhara

Rana, Shri Kashıram Save, Shri Moreshwar

Rao, Shri J.Chokka Sawant, Shri Sudhir

Rao, Shri P.V. Narasimha Saveed, Shri P.M.

Rawal, Dr. Lal Bahadur Scindia, Shr. Madharrao

Rawat, Shri Prabhu Lal Scindia, Shrimati Vijaya Raje

Rawat, Prof. Rasa Singh Sethi, Shri Arjun Charan

Ray, Shri Rabi Shah, Shri Manabendra

Raychaudhuri, Shn Sudarsan Shakya, Dr. Mahadeepak Singh

Reddy, Shn A. Indrakaran Shankaranand, Shri B.

Reddy, Shri B.N. Sharma, Shri Chiranji Lal

Reddy, Shri G.Ganga Sharma, Shri Rajendra Kumar

Reddy, Shri M. Baga Sharma, Shri Satish Kumar

Reddy, Shri R Surender Shastri, Shri Vishwanata

Reddy, Shri K. Vijaya Bhaskara Shingda, Shri Damu Barku

Reddy, Shri Y S.Rajsekhar Shivppa, Shri Kodakani Gowdana

Roy, Shri Haradhan Sindal, Shri S.B.

Roypradhan, Shri Amar Silvera, Dr. C.

Singh, Shri Dalbir Thakur, Shri Mahendra Kumar Singh Singh, Shri Hari Kishore Thaokabalu, Shri K.V. Singh, Shri Jangbir Tharadevi Sidhartha, Shrimati D.K. Singh, Shri Manphool Thomas, Shri P.C. Singh, Shri Motilal Thorat, Shri Sandipan Bhagwan Singh, Shri Pratap Thungon Shri P.K. Singh, Kumari Pushpa Devi Tomar, Shri Ramesh Chand Singh, Shri Ram Toodar, Shri Tarit Barar Singh, Shri Ramashray Prasad Tope, Shri Ankushrao Raosaheb Singh, Shri S.B. Topno, Kumari Frida Singh, Shri Uday Pratao Tripathi, Shri Prakash Narain Singh, Shri Vishwanath Pratap Singh Deo, Shri K.P. Tytler, Shri Jaqdish Sodi, Shri Manku Ram u Solanki, Shri Suraibhanu Umbrev, Shri Laeta Soundaram, Dr. (Shrimati) K.S. Ummareddy Venkateswarlu, Prof. Srinivasan, Shri Chinnasamy Upadhyay, Shri Swarup Sukh Ram, Shri Urs. Shrimati Chandra Prabha Sultanpuri, Shri Krishan Dutt Suresh, Shri Kodikkunil Vaipavee, Shri Atal Bihari Swami, Shri Sureshanand Varma, Shri Ratilal

T

Swamy, Shri G. Venkat

Syed, Shahabudding, Shri

Phakara Shri Gahhaii Mangaii

Tara Singh, Shri

Verma, Kumari Vimla

Verma, Shrimati Rita

Vijayaraghavan, Shri V.S.

Verma, Shri Phool Chand

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Vyas, Dr. Girija

w

Wasnik, Shri Mukul Balkrishna

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Yaday, Shri Chandra Jeet

Yadav, Shri Chun Chun Prasad

Yadav, Shri Devendra Prasad

Yadav, Shri Ram Lakhan Singh

Yumnam Shri Yaima Singh

NOES

Patil, Shri Bheem Singh

MR. SPEAKER: Subject to correction*

The result of the division is:

Aves · 307

Noes : 1

The motion is carried by a majority of the total membership of the House and by a

majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 2, as amended, was added to the

(Clause 1 Short Title and Commencement)

Amendment made

Page 1, line 3,-

for "Seventy-fourth"
(3)

substitute" "Sixty-ninth"

(Shri S.B. Chavan)

MR. SPEAKER Ithink the Lobbies have been cleared. So, I am putting Clause 1, as amended, to the vote of the House

SHRI LAL K. ADVAN! (Gandhi Nagar).

Sir, the Board is not cleared

MR. SPEAKER: Let the Board be cleared.

AYES: Sarvashri g. Made Gowda, Mahasamudram Gnanendra Reddy, Anantha Venkata Reddy, Dr. Kartikeswar Patra, Shri Bhawani Lal Verma, Shn B. Akber Pasha, Prof. M. Kamson, Sarvashir P.P. Kaliaperumal K. Thulasiah Vandayar, Sobhandreeswara Rao Vadde, Naranbhai Jamlabhai Rathva, ramchandra Ghamgare, K.P. Reddaiah Yadav, Dr. K.V.R. Chowdary, Sarvashri Dharmabhiksham, Zainal Abedin, Govind Chandra Munda, Sukhdee Paswan, Ashok Anandrao Deshmukh, Ramnaresh Singh, Ram Saran Yadav, Vilasrao Nagnathrao N.K.Baliyan, Smt. Saroj Dubey, Sarvashri Ram Nihor Rai, Rampal Singh, Madan Lal Khurana, Kumari Uma Bharti, Sarvashri Rajveer Singh, V.N. Sharma, Chinmayanand Swami, Vinay Katiyar, Ram Tahal Choudhary, Kabindra Purkayastha, Prof. K. Venkatgiri Gowda, Sarvashir Yoganand Saraswati, Ramkrishna Kusmaria, Ram Narain Berwa, Dr. Gunvant Rambhau Sarode, Acharaya Vishwanath Das Shastri, Shri Chhotey Lal, Shri Jeewan Sharma, Shri Sharad Yadav and Shri Nitish Kumar.

^{*}The following members also recorded their votes:

SHRIRAMNAIK (Bomaby North): Today we are faster than the machine.

MR. SPEAKER: Yes, man's mind is always faster than any machine in the world.

Now, the Board is cleared.

The question is:

"That Clause 1, as amended, stand part of the Bill*

(The Lok Sabha divided)

12.35 hrs.

Division No. 3

AYES

Abedya Nath, Mahant

Acharia, Shri Basu Deb

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Ahirwar, Shri Anand

Akber Pasha, Shri B

Anbarasu Era, Shn

Arunchalam, Shri M.

Asokarai, Shri A.

Athithan, Shri R. Dhanuskodi

Bala, Dr. Asim

Baneriee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Palas

Barman, Shri Uddhab

Basu, Shri Chitta

Bhadana, Shri Atar Singh

Bhagat, Shri Vishweshawar

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kuman

Bhardwai, Shri Paras Ram

Bhargava, Shri Girdhari Lal

Bhattacharaya, Shrimatı Malini

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Teisinghrao

Bhuna, Shri Diler a Singh (Jhabua)

Birbal, Shri

Brohmo Chaudhury, Shri Satyendra

Nath

C

Chacko, Shri P.C.

Chakraborty, Prof. Susanta

Chaliha, Shri Kirip

Charles, Shri A

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Chaudhary, Shri Ram Prakash Dome, Dr. Ram Chandra Chaudhri, Shri Narain Singh Drona, Shri Jagat Vir Singh Chaure, Shri Bapu Hari (Dhule) F Chavan, Shri Prithviraj D. Faleiro, Shri Eduardo Chavda, Shri Harisinh Farook, Shri M O H Chennithaia, Shri Ramesh Fatmi, Shri Mohammad Ali Ashraf Chidambaram, Shri P Fernandes, Shri Oscar Chotey Lal, Shr. G Chinta Mohan, Dr. Gaikwad, Shri Udyasingrao n Gajapathi, Shri Gopr Nath Damor, Shri Somjibhai Gamit, Shri Chhitubhai Das Shri Ram Sunder Gangwar, Sr PR Gangwar, Shri Santosh Kumar Deka, Shri Probin Delkar, Shri Mohan S Gautam, Shrimati Sheela Dennis, Shri N Gavit Shri Manikrao Hodiya Deo Shri K P Singh Gehlot, Shri Ashok Gohil, Dr. Mahavirsinh Harisinhii Deora, Shri Murli Deshmukh, Shri Ashok Anandrao Gowda, Prof K Venkatagin Deshmukh, Shri Chandubhai Gundewar, Shri Vilasrao Nagnathrao н Dev. Shri Sontosh Mohan Handique, Shri Bijoy Krishna Devarajan, Shri B Hooda, Shri Bhupmder Singh Dharmabiiksham, Shn ı

Inder Jrt. Shri

Dhu and Prof Prem

Digvijaya Singh, Shri

Bill (Insertion of

Islam, Shri Nurul Kanodia, Shri Mahesh

Jai Prakash, Shri Karrenddula, Shrimati Kamala Kumari

Kapse, Shri Ram

Jakhar, Shri Balram Kativar, Shri Vinav

Janarthanan, Shri M.R. Kadambur Kaul, Shrimati Sheila

Jaswant Singh, Shri Khan, Shri Ayub

Jatav. Shri Bare Lal Khan, Shri Sukhendu

Jativa, Shri Satvanarayan Khandelwal, Shri Tara Chand

Jawali, Dr. B.G. Khanduri, Shri Bhuwan Chandra

Khanoria, Shri D.D. Jayamohan, Shri A.

Jena, Shri Srikanta Khurana, Shri Madan Lal

Khursheed, Shri Salman Jha. Shri Bhogendra

Krishan Kumar, Shri S. Joshi, Shri Anna

Knshnaswamy, Shri M. Joshi, Shri Dau Dayai

> κ Krishnendra Kaur (Deepa) Shrimati

Kudumula, Kumari Padmasree Kahandole, Shri Z.M.

Kuli, Shri Balin Kale, Shri Shankarrao D.

Kaliaperumal, Shri P.F. Kumar, Shri V. Dhananjaya

Kalka Das, Shri Kumaramangalam, Shri Rangarajan

Kuppuswamy, Shri C.K. Kamal, Shri Shyam Lal

Kurien, Prof. P.J. Kamal Nath, Shri

L Kamat, Shri Gurudas

Kamson, Prof.M Lakshmanan, Prof. Savithri

Laljan Basha, Shri S.M. Kanithi, Dr. Viswanatham

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Lodha Shri Guman Mal Mukheriee, Shri Subrata Mukhopadhyay, Shri Ajoy Made Gowda, Shri G. Mahajan, Shrimati Sumitra Munda, Shri Govinda Chandra Mahato, Shri Bir Sıngh Munda, Shri Kariya Malik, Shri Dharampal Singh Muniyappa, Shri K.H. Malik, Shri Purna Chandra Murmu, Shri Rup Chand Mallikkarjun, Shri Murthy, Shri M.V. Chandrashekara Mallikanunaiah, Shri S Murthy, Shri M.V.V.S. Mallu, Dr R. Murugesan, Dr. N. Mandal, Shri Sanat Kumar Mutternwar, Shri Vılas Manjay Lal, Shri N Marbaniang, Shri Peter G Naik, Shn Ram Methew, Shri Pala K M. Naikar, Shri D.K. Mathur, Shri Shry Charan Nandi, Shri Yellalah Maurva, Shri Anand Ratna Narayanan, Snri P.G. Nawaie, Shri Vidura Vithoba Meena, Shri Bheru Lal Mirdha, Shri Nathu Ram Nayak, Shri Mrutyunjaya Netam, Shri Arvind Mirdha, Shn Ram Niwas Nyamagouda, Shri S.B. Mishra, Shri Ram Nagina 0 Misra, Shri Janardan Odeyar, Shri Channiah Misra, Shri Satyagopal P Misra Shri Shyam Bihari

Mujahid, Shri B M

Mukhenee, Shrimati Geeta

Padma, Dr. (Shrimati)

Pal, Shri Rupchand

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> Palacholla, Shri Venkata Rangayya Naidu

Pandeva, Dr. Laxminaravan .

Panigrahi, Shri Sriballav

Pania, Shri Airt

Passi, Shri Balrai

Paswan, Shri Cheddi

Paswan, Shri Ram Vilas

Paswan, Shri Sukdeo

Patel, Dr. Amrit Lal Kalidas

Patel, Shri Haribhai

Patil, Shri Harilal Nanji

Patel, Shri Ram Pujan

Patel, Shri Shravan Kumar

Patel, Shri Uttambhai Haribhai

Patidar, Shri Rameshwar

Patil, Shri MiraLal Nai

Patil, Shri prakash V.

Patil, Shrimati Pratibha Devisingh

Patil, Shri Uttamrao Deorao

Patil, Shn Yashwantrao

Patnaik, Shri Swaji

Pattnayak, Shri Sarat Chandra

Pilot, Shri Rajesh

Prabhu Zantye, Shri Harish Naravan

Pradhani, Shri K.

Pramanik, Shri Radhika Ranian

Prem. Shri B.L. Sharma

Premi, Shri Mangal Ram

Purryastha Shri Kabindra

R

Rahi, Shri Ram Lal

Rai, Shri Kalp Nath

Rai, Shri Lall Babu

Rai, Shri Nawal Kishore

Rai, Shri Ram Nihor

Rajendra Kumar, Shri S.S R.

Rajeshwari, Shrimati Basava

Raj, Narain, Shri

Ray Narain, Shri

Raju, Shri Bh. Vijayakumar

Rajulu, Dr. R.K.G.

Ram, Shri Prem Chand

Ram Singh, Rao

Ramchandran, Shri Mullappally

Ramaiah, Shri Bolla Bulli

Ramdew Ram, Shri

Poneanati Shri Anandasianati Daii.

Rana. Shri Kashiram Saleem, Shri Mohammad Yunus Rao, Shri D.Venkateswara Sanipalli, Shri Gangadhara Rao, Shri J.Chokka Save. Shri Moreshewar Rao, Shri P.V. Narasimha Sawant, Shri Sudhir Rathva, Shri Naranbhai Jamalbhai Saveed, Shri P.M. Rawal, Dr Lal Bahadur Scindia, Shri madhavrao Rawat, Shri Prabhu Lal Scindia, Shrimatı Viiava Raie Rawat, Prof Rasa Singh Selia, Kumarı Ray, Shri Rabi Sethi, Shri Ariun Charan Raychaudhuri, Shn Sudarsan Shah, Shri Manabendra Reddy, Shri A. Indrakaran Shakya, Dr. Mahadeepak Singh Reddy, Shri B N Shankaranand, Shri B. Sharma, Shrı Chiranjı Lal Reddy, Shri G Ganga Reddy, Shri M. Baga Sharma, Shri Rajendra Kumar Reddy Shri Mahasamudram Gnanen-Sharma, Shri Satish Kumar dra Shastri, Shri Acharya Vishwanath Das Reddy, Shri R Swenda Shastri, Shrı Viashwanath Reddy, Shri K Vijaya Bhaskara Shingda, Shri Damu Barku Reddy, Shri Y.S.Rajasekhar Shivappa, Shri Kodakani Gowdana Roy, Shri Haradhan Sindal, Shri S.B. Roypradhan, Shri Amar Silvera, Dr. C. S Sai, Shri A Pratap Singh, Shri Dalbir

Sahi, Shrimati Krishna

Singh, Shn Han Kishore

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	Rill (Insertion of	

Arts. 239AA, etc.) 900

Singh, Shri Khelsai Thakore, Shri Gabhaii Mangaii Singh, Shri Manphool Thaqkabalu, Shri K.V. Singh, Shri Motilal Tharadevi Sidhartha, Shrimati D.K. Singh, Shri Pratao Thomas, Prof. K.V. Singh, Kumari Pushpa Devi Thomas, Shri P.C. Singh, Shri Rajveer Thorat, Shri Sandipan Bhagwan Singh, Shri Ram Thumgon Shri P.K. Singh, Shri Ramnaresh Tindivanam, Shri K. Ramamurthee Singh, Shri Rampal Tomar, Shri Ramesh Chand Singh, Shri S.B. Topdar, Shri Tarit Baran Singh, Shri Vishwanath Pratap Tope, Shri Ankushrao Raosaheb Sinch Deo, Shri K.P. Topno, Kumari Frida Sinha, Shri Shiva Sharan Tripathi, Shri Lakshmi Narain Mani Sodi, Shri Manku Ram Tripathi, Shri Prakash Narain Trivedi, Shri Arvind Solanki, Shri Surajbhanu Soundaram, Dr. (Shrimati) K.S. Tytler, Shri Jagdish Sukh Ram, Shri U Sultanpuri, Shri Krishan Dutt Uma Bharti, kumari Suresh, Shri Kodikkunil Umbrey, Shri Laeta Ummareddy Venkateswarlu, Prof. Swami Shri Chinnayanand Upadhyay, Shri Swarup Swami, Shri Sureshanand

Tara Singh, Shri Vajpayee, Shri Atal Bihari

Swamy, Shri G. Venkat

Syed, Shahabudding Shri

Urs, Shrimati Chandra Prabha

901 Const. (74 Amend.) AGRAHAYANA 29, 1913 (SAKA) Arts. 239AA, etc.) 902 Bill (Insertion of

Varma, Shri Ratilal

Verma, Shri Bhawani Lal

Verma, Shri Phool Chand

Verma, Shrimati Rita

Verma, Kumari Vimla

Vijavaraghavan, Shri V.S.

Vyas, Dr. Girija

w

Wasnik, Shri Mukul Balkrishna

Υ

Yadav, Shri Chandra Jeet

Yadav, Shri Chun Chun Prasad

Yaday, Shri Devendra Prasad

Yadav, Shri Ram Lakhan Singh

Yadav, Shri Ram Saran

Yumnam Shri Yaima Singh

Z

Zainal Abedin, Shri

NOES

Patel, Shri Bheem Singh

MR. SPEAKER: Subject to correction*
the result of the division is:

Aves

319

Noes

1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 1, as amended, was added to the

MR. SPEAKER: I shall now put the Enacting Formula and the Long Title to the vote of the House. The question is:

"That the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

The Enacting Formula and the lon gTitle were added to the Bill.

SHRI S.B. CHAVAN: Sir, I begh to move:

Sarvashri Tarun Gogoi, B.K. Gudadinni, Anantha Venkata Reddy, Dr. Kartikeswar Patra, Sarvashri Ebrahim Sulaiman Sait, Chinnasamy Srinivasan, Uday Pratap Singh, K. Thulasiah Vandayar, Subash Chandra Nayak, Lokanath Choudhury, M. Ramanna Rai, Ramashray Prasad Singh. G.M.C. Ralayogi, Ramchandra Marotrao Ghangare, K.P. Reddaiah Yadav, K.V.R. Chowdhary, Chetan P.S. Chauhan, N.K. Baliyan, Smt. Saroj Dubey, Sarvashri Shivraj Singh Chauhan, Virendra Singh, Rampal Singh, Prabhu Dayal Katheria, Rudrasen Chaudhary, V.N. Sharma, Dwarka Nath Das, Ramkrishna Kusmaria, Ram Singh Kashwa, Ram Narain Berwa, Dr. Gunvant Rambha Sarode, Shri Pankaj Chowdhary, Shri Jeewan Sharma, Shri Sharad Yadav and Shri Nitish Kumar.

^{*}The following members also recorded their votes for Ayes:

903

"That the Bill, as amended, be passed."

MR. SPEAKER: I think, there are some Members standing outside. We would like them to get the entry to the House so that they can have their say in passin this Bill.

Let the Lobbies be cleared.

MR. SPEAKER: Now, the Lottier have been cleared.

The question is:

"That the Bill, as amended, be passed."

The Lok Sabha divided

12.42 hrs.

Division No. 4

AYES

A

Abedya Nath, Mahant

Acharia, Shri Basu Deb

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahamed, Shri E.

Ahirwar, Shri Anand

Akber Pasha, Shri B.

Anbarasu Era, Shri

Ansari, Shri Mumtaz

Arunachalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. Dhanuskodi

В

Baitha, Shri Mehendra

Bandaru, Shri Dattatrava

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shn Palas

Barman, Shri Uddhab

Basu, Shri Chitta

Bhadana, Shri Atar Singh

Bhagat, Shri Vishweshwar

Bhakta, Shri Manoranjan

Bhandari, Shrimati Dil Kumari

Bhardwai, Shri Paras Ram

Bhargava, Shri Girdhari Lal

Bhattacharya, Shnmati Malini

Bhonsle, Shri Prataprao B

Bhonsle, Shri Teisinghrao

Bhuria, Shri Dileep Singh

Birbal, Shri

Brohmo Chaudhury, Shri Satyendra

Nath

C

Chacko, Shn P C

Chair aborty Prof Susanta Deshmukh, Shri Ashok Anandrao Chaliha, Shri Kirip Deshmukh, Shri Chandubhai Dev. Shri Sontosh Mohan Chandrakar, Shri Chandulal Charles, Shri A. Devarajan, Shri B. Chatteriee, Shri-Nirmal Kantı Dharmabhiksham, Shri Chaudhary, Shri Ram Prakash Dhumal, Prof. Prem Chaudhary, Shri Rudrasen Digvijaya Singh, Shri Chaudhri, Shri Narain Singh Dome, Dr. Ram Chandra Chauhan, Shri Chetan P.S. Drona, Shri Jagat Vir Singh Chauhan, Shri Shivrai Singh Dubey, Shrimati Saroi Chaure, Shri Bapu Hari Chavan, Shri Prithvira, D. Faleiro, Shri Eduardo Chavda, Shri Harisinh Farook, Shri M.O.H. Chennithala, Shri Ramesh Fernandes, Shri Oscar G Chidambaram, Shri P. Choudhury, Shri Lokanath Gaikwad, Shri Udyasıngrao Chowdhary, Shri Pankai Gajapathi, Shri Gooi Nath D Gamit, Shri Chhitubhai Damor, Shri Somjibhai Gangwar, Dr. P.R. Deka, Shrı Probin Gangwar, Shri Santosh Kumar Gautam, Shrimatı Sheela Delkar, Shri Mohan S. Dennis, Shri N. Gavit, Shri Manikrao Hodiya Gehlot, Shri Ashok Deo, Shri K.P Singh

Ghatowar, Shri Paban Singh

Deora, Shri Murli

Gogoi, Shri Tarun

Jena, Shri Srikanta

Gohil, Dr. Mahavirsinh Harisinhii

Jha, Shri Bhogendra

Gomango, Shri Giridhar

Jhikram, Shri Mohanlal

Gowda, Prof. K. Venkatagiri

Joshi, Shri Anna

Gudadinni, Shri B.K.

Joshi, Shri Dau Daval

Gundewar, Shri Vilasrao Nagnathrao

Guota, Shri Indraiit

Kahandole, Shri Z.M.

н

Kale, Shri Shankarrao D.

Handique, Shri Bijoy Krishna

Kaliapermal, Shri P.P.

Hooda, Shri Bhupinder Singh

Kalka Das. Shri

Kamal, Shri Shyam Lal

Imchalemba, Shri

Kamal Nath, Shri

Inder Jit, Shri

Kamat, Shri Gurudas

Islam, Shri Nurul

Kamble, Shri Arvind Tulshiram

Kamson, Prof.M.

Jaffer Sharief, Shri C.K.

Kanithi, Dr. Viswanatham

Jai Prakash, Shri

Kanodia, Shri Mahesh

Jakhar, Shri Balram

Kapse, Shri Ram

Janarthanan, Shri M.R. Kadambur

Karrenddula, Shrimati Kamala Kumarı

Jaswant Singh, Shri

Kashwan, Shri Ram Singh

Jatav, Shri Bare Lal

Katheria, Shri Prabhu Dayal

Jatiya, Shri Satyanarayan

Katiyar, Shri Vinay

Jawali, Dr. B.G.

Kaul, Shrimati Sheila

Jayamohan, Shri A.

Khan, Shri Ayub

909	Const. (74 Amend.)	AGRAHAYANA 29, 1913 (SAKA)	Arts. 239AA, etc.)	910
	Bill (Insertion of			

Khan, Shri Sukhendu	Malık, Shrı Dharampal Singh
Khandelwal, Shri Tara Chand	Malık, Shrı Purna Chandra
Khanduri, Shri Bhuwan Chandra	Malikkarjun, Shri
Khanoria, Shri D D	Maliikarjunaiah, Shri S
Khurana, Shri Madan Lal	Mallu Dr D
Khursheed, Shri Salman	Mandal, Shr Brahmanand
Krishan Kumar, Shri S	Mandal, Shri Sanat Kumar
Krishnaswamy, Shri M	Marbaniang Shri Sam G
Krishnendra Kaur (Deepa) Shrimati	Methew, Shri Pala K M
Kudumula Kumarı Padmasree	Mathur, Shri Shiv Charan
Kuli, Shri Balin	Maurya, Shri Anand Ratna
Kumar, Shri V. Dhananiaya	Meena, Shri Bheru Lal
Kumaramangalam Shri Rangara,an	Mirdha Shri Nathu Ram
Kuppuswamy Shri C K	Mirdna, Shr ⁱ Ram Niwas
Kurien Prof PJ	Mishra, Shri Ram Nagina
Kushmaria Shri Ramkrishna	Misra, Shri Janardan
L	Misra Shri Satyagopal
Lakshmanan Prof Savithri	Misra, Shri Shyam Bihari
laljan Basha, Shn S M	Mukherjee, Shrimati Geeta
Lodha Shri Guman Mal	Mukhopadhyay Shri Ajoy
М	Munda Shri Govinda Chandra
Made Gowda Shri G	Munda Shri Kariya
Mahajan, Shrimati Sumitra	Muniyappa, Shri K H

Mahato, Shri Bir Singh

Murmu Shri Rup Chand

911	Const. (74 Amend.)	DECEMBER 20, 1991	Arts. 239AA, etc.)	912
	Bill (Insertion of			

Bill (Insertion of	
Murthy, Shri M.V. Chandrashekara	Passi, Shri Balraj
Murthy, Shri M.V.V.S.	Paswan, Shri Chheddi
Murugesan, Dr. N.	Paswan, Shri Ram Vilas
Muttemwar, Shri Vilas	Paswan, Shri Sukdeo
N	Patel, Dr. Amrit Lal Kalidas
Naik, Shri Ram	Patel, Shri Brishin
Naikar, Shri D.K.	Patel, Shri Haribhai
Nandi, Shri Yellaiah	Patel, Shri Harilal Nanji
Narayanan, Shri P.G.	Patel, Shri Ram Pujan
 Nawale, Shri Vidura Vithoba	Patel, Shri Shravan Kumar
Nayak, Shri Mrutyunjaya	Patel, Shri Uttambhai Harjibhai
Nayak, Shri Sahwsh Chandra	Patidar, Shri Rameshwar
Netam, Shri Arvind	Patil, Shri HiraLal Niraj
Nyamagouda, Shri S.B.	Patil, Shri prakash V.
0 .	Patil, Shrimati Pratibha Devisingh
Odeyar, Shri Channaiah	Patil, Shri Surya Kanta
Oraon, Shri Lalit	Patil, Shri Uttamrao Deorao
Р	Patil, Shri Yashwantrao
Padma, Dr. (Shrimati)	Patnaik, Shri Sivaji
Pal, Shri Rupchand	Patra, Dr. Kartikeswar
Palacholla, Shri Venkata Rangayya Naidu	Pattnayak, Shri Sarat Chandra
Pandeya, Dr. Laxminarayan	Peruman, Dr. P. Vallal
Panigrahi, Shr Sripallav	Pilot, Shri Rajesh

Panja, Shri Ajit

Poosapati, Shri Anandgajapati Raju

Prabhu, Shri R. Rao, Shri D. Venkateswara

Prabhu Zantye, Shri Harish Narayan Rao, Shri J.Chokka

Pradhani, Shri K. Rao, Shri P V. Narasımha

Pramanik, Shri Radhika Ranjan Rao, Shri V. Krishna

Prem, Shri B.L. Sharma Rathva, Shri Naranbhai Jamlabhai

Premi, Shri Mangal Ram Rawal, Dr. Lai Bahadur

Purkavastha, Shri Kabindra Rawat, Shri Prabhu Lal

R Rawat, Prof Rasa Singh

Rahi, Shri Ram Lal Ray, Shri Rabi

Rai, Shri Kalo Nath Ray, Shri Sudhir

Rai, Shri Lall Babu Raychaudhuri, Shri Sudarsan

Rai, Shri Nawal Kishore Reddy, Shri A Indrakaran

Rai, Shri Ram Niho Reddy, Shri Anantha Venkata

Rajeshwari, Shrimati Basaya Reddy, Shri B N

Rai Narain, Shri Reddy, Shri G Ganga

Rajulu, Dr. R.K.G. Reddy, Shri M. Baga

Ram, Shn Prem Chand Reddy, Shri Mahasamudram Gnanen-

S

dra

Reddy, Shri R Surende:

Ram Babu, Shri A.G S.

Rasagar, Shri

Ramchandran, Shri Mullappaily

Ram Singh, Rao

Reddy Shn K Vijaya Bhaskara

Reddy Shri Y S Rajashekhar

Ramaiah, Shri Bolla Bulli
Roy, Shri Haradhan

Ramdew Ram, Shri Roypradhan Shri Amar

...,

Rana, Shri Kashiram Sai, Shri A Pratap

Bill (Insertion of

Sahi, Shrimati Krishna Shivappa, Shri Kodakani Gowdana

Sait, Shri Ebrahim Sulaiman, Shukla, Shri Vidhyacharan

Sindal, Shri S B Sanar Kumar Shri

Sargma Shri Purno A Silvera, Dr. C.

Sanipalli, Shri Gangadhara Singh, Shn Dalbir

Singh, Shri Hari Kishore Saraswati Shri Yoqanand

Sarode Dr Gunvant Rambhau Singh, Shri Jangbir

Singh Shr Khelsai Save Shri Moreshwar

Sawant Shri Sudhir Singh, Shri Manphool

Saveed Shrip M Singh Shri Motilal

Scrda Shri madhairao Singh Kumari Pushpa Devi

Singh Shri Raiveer Schola Shrin at Vijaya ma e

Singh Shri Ram Selja Kumarı

Sethi Shri Arjun Charan Singh, Shr. Ramashray Prasad

Shah Shri Manabendra Singh Shri Ramnaresh

Singh Shri Rampal Shakya Dr Mahadeepak Singh

Shankaranand Shri B Singh Shri S B

Sharma Shr Chiran, Lal Singh Shri Uday Pratap

Sharma Shri Rajendra Kumar Singh Shri Vishwanath Pratap

Singh Deo Shri K P Sharma Shri Satish Kumar

Sod Shri Manku Ram Sharma Shri V N

Solanki Shri Surajbhanu Shast Shri Vishwanath Dar

Soundaram Dr (Shrimati) KS Shastri Shri Viashwanath

Srir yasan Shri Chinnasamy Shingda Shri Damu Barku

917 Const. (74 Amend.) AGRAHAYANA 29, 1913 (SAKA) Arts 239AA, etc.) 918 Bill (Insertion of

Sukh Ram, Shri Trivedi, Shri Arvind Sultanpuri, Shri Krishan Dutt Tytler, Shri Jagdish Suresh, Shri Kadikkunil u Swami, Shri Chinmavanand Uma Bharti, kumari Swami, Shri Sureshanand Umbrey, Shri Laeta Swamy Shr. G Venkat Ummareddy Venkateswariu, Prof Syed Shahabudding Shri Upadnyay Shri Swarup Т Urs. Shrimati Chandra Prabha Tara Singh Shr Tei Narayan Singh, Shri Valpavee Shri Ata Bhar Thakere, Shri Gabhaii Mangai Varma Shr Ratia Thaqkabalu Shri K V Verma Shri Phoof Chard Tharadevi Sidhartha, Shrimati D K Verma, Shrimat, Rita Thomas, Prof K V Verma Shri Shiy Sharan Thomas Shrif C Verma, Kumar Vimia Thorat Shri Sangipan Bhagwar Vijayarannavan Shri V S Tlhumgori Shri P K Vyas Dr Girija Tindivanam, Shii K. Ramamurthee w Tomar, Shri Ramesh Chand Wasnik, Shri Mukul Balkrishna Topdar, Shri Tarit Baran Y Tope, Shri Ankushrao Raosaheb Yadav Shri Chandra Jeet Topno, Kumarı Frida Yaday Shri Chun Chun Prasau

Tripathi, Shn Lakshmir Narain Mani

Tripathi, Shri Prakash Narain

Yadav Shri Devendra Prasad

Yadav Shri Ram Lakhar Singh

and visit of P.Ms. of 920 Nepal and China

Yadav, Shri Ram Saran

Yadav, Shri Satya Pal Singh

1

Zainal Abedin, Shri

NOES

MR. SPEAKER: Subject to correction*, the result of the division is:

Ayes

349

Noes

Nil

The motion is carried by a majority of the total membership of the House and by, a majority of not less than two-thirds of the members present and voting.

The Bill, as amendded, is passed by the requisite majority, in accordance with the provisions of Article 368 of the Constitution.

The motion was adopted.

12.44 hrs.

STATEMENT BY PRIME MINISTER

Commonwealth summit in Harare, the G-15 Summit in Caracas and the visit of the Prime Ministers of Nepal and People's Republic of China

MR. SPEAKER: Now, as agreed be-

tween ourselves, I may request the hon. Prime Minister to make a statement on his visit to foreign countries.

(Interruptions)

[Translation]

SHRI HARI KISHORE SINGH (Sheohar): Mr. Speaker, Sir, I would like to raise a point of propriety. The Hon. Prime Minister went to attend the Commonwealth summit much earlier, he should have made the statement at the time. What is the reason that the Government is hesitating on the foreign policy. No discussions were held on the demands of External Affairs Ministry in the last session too. It has been the first occasion in the entire history that the statement which should have been made much earlier, is being made today. (Interruptions)

[English]

THE PRIME MINISTER (SHRI P. V. NARASIMHARAO): Mr. Speaker Sir, Events in the world have continued to move at a rapid pace since I intervened in the discussion on the international situation in the Lok Sabha on 18 September 1991. I had, on that occasion, recalled the congress Party manifesto and Jawaharlal Nehru's vision of a world without competing blocs, a world of detente, a world moving towards disarmament. And yet, the lowering and elimination of East-Westtensions and the renewed quest for solutions to sub-regional and regional conflicts, have not brought solutions to the

*The following Members also recorded their votes for Ayes:

Dr. Chinta Mohan, Shri B.M. Mujahid, Smt. Maragatham Chandrasekhar Sarvashri Bhawani Lal Verma, Thulasi K. Vandyar, Surya Narayan Singh M. Ramanna Rai, G.M.C. Balayogi, Yaima Singh Yumnam Ramchandra Marotrao Ghangare, K.P. Reddaiah Yadav, K.V.R. Chowdary, Ram Sunder Das, Pratap Singh, Manjay Lal, Smt. Girija Devi, Sarvashri Braja Kishore Tripathi, Mohammed Ali Ashraf Fatmi, Sarvashri Virendera Singh, Sushil Chandra Volma, Ram Tahal Coudhary, Dwaraka Nath Das, Ramkrishna Kusmaria, Kunjee Lal, Ram Narain Berwa, Chhotey Lal, Mohan Singh, Sharad Yadav, Nitish Kumar.